

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART – I, SECTION – I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 80 (RE 2008)/2004-2009
NEW DELHI : DATED THE 15th September, 2008

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Hand Book of Procedures, Vol. I (RE-2008):

1. Sub-clause (a) of paragraph 4.30A stands replaced by the following:

(a) A duplicate / Customs Certified / Self-attested copy of the shipping Bill in lieu of the original; Duplicate / Bank certified copy of BRC in lieu of original;

2. Sub-clause (d) of Paragraph 4.30A stands replaced by the following:

(d) An indemnity bond by exporter to the effect that he would indemnify Government for financial loss, if any, on account of duty free import entitlement availed / allowed against lost Shipping Bills / BRC.

Customs Authority, before allowing redemption of BG / LUT or clearance after endorsement of “No BG / LUT condition” or endorsement of transferability, shall verify the genuineness of such shipping bill (s) and ensure that no double benefit against such shipping bill has been availed. This specific condition shall be endorsed by RA concerned on the EODC.

This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

(Issued from File. No. 01/94/180/ AA-EODC /AM09/PC 4)